IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

(IB)-130(PB)/2017

IN THE MATTER OF:

Energo Engineering Projects Ltd.

Applicant/petitioner

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 11.07.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Ms. Deepa Krishan Hon'ble Member (T)

For the Applicant/petitioner :

Ms. Varsha Banerjee, Advocate

Mr. Milan Singh Negi, Advocate Mr. Kunal Godwani, Advocate

ORDER

Learned Counsel for the respondent requests for some time to file reply to the application filed under Section 10 of the IBC. Let the reply be filed within 10 days with a copy in advance to the learned Counsel for the petitioner.

List for arguments on 27th July, 2017.

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

(DEEPÄ KRISHAN) MEMBER(TECHNICAL)

11.07.2017 V. Sethi